

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 314**  
CP-216/ND/2021

**IN THE MATTER OF:**

M/s. Union of India

**.....APPLICANT/PETITIONER**

**Vs**

Kumar Aggarwal & Associates

**.....RESPONDENT**

**SECTION**

**U/s 140(3)**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Akanksha Bhadouria, Senior Assistant Director,  
SFIO, Ikshita Singh, Advocate and Lakshay Garg,  
Advocate.  
Adv. Harish Vaidyanathan Shankar, CGSC with  
Adv. Srish Kumar Mishra and Adv. Alexander Mathai  
Paikaday.

For the ICAI : Dr. Vikrant Narayan Vasudeva, Adv  
Mr. Rohit Lochav, Adv for R-3.

For the Respondent : Mr. Vishwa Raj Singh Mr. Chandravardhan Singh,  
Advocates for R1 & R2.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

The parties are directed to comply with the order dated 05.06.2023 within one week.

List the matter on **09.09.2024**.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**